

**In the National Company Law Tribunal
Bengaluru, Special Bench**

C.P. (IB)/47(BEN)2021

Court No. 1

Item No. 102

IBC Under Sec 9

In the matter of:

MR. SHANMUGAM

.....Petitioner

V/s

M/S APOLLO DISTILLERS AND
BREWERIES PVT LTD

.....Respondent

Order delivered on...26/04/2021

Coram:

Shri RAJESWARA RAO VITTANALA, Hon'ble Member(J)

Shri ASHUTOSH CHANDRA, Hon'ble Member(T)

For Petitioner(s):

SHRI NAMAN JHABAKHA

For Respondent(s):

NONE

ORDER

Heard Shri Naman Jhabhak, learned Counsel for the Petitioner, through Video Conference.

Issue Notice. Registry is directed to prepare notice to the MD of the Corporate Debtor Company and also to the Company. The learned Counsel for the Petitioner is also permitted to collect notice from the registry and serve it on the MD of the Corporate Debtor and to the Company, through their authorized email along with copy of C.P. and material papers as well as by Speed Post, and submit proof of service well before the next date of hearing.

Post the case on **04.05.2021**.

MEMBER (T)

MEMBER (J)

SS

Due to being engaged in preparation of pending disposed of/order reserved cases, this order sheet was not generated in CIS website and hence could not get it signed from the Hon'ble Members on time.

*Recd Copy
from Shri
S. Verified
16/07.*
Court Officer